

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. I.A. 1424/2024
IN
C.P. (IB)-1193(MB)/2021

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.04.2024**

NAME OF THE PARTIES: Vardhaman Cables and Conductors

VS

Shrinivas Electricals GTD Private Limited

Appearance:

For the Liquidator: Adv. Surekha Yadav a/w Adv/ Avinash R. Khanolkar

SECTION 9 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 1424/2024

1. The above application has been filed by Liquidator seeking following
reliefs:

a. Admit and Allow the present Application;

b. Pass an Order directing the Respondent viz. Union Bank of India through its Stressed Asset Management Branch, Mumbai to relinquish its Security Interest of M/s. Shrinivas Electricals GTD Private Limited with the Liquidation Estate of /s. Shrinivas Electricals GTD Private Limited.

c. In alternative to Prayer sought in clause(b) herein-above, be pleased to pass an Order directing the Respondent viz. Union Bank of India through its Stressed Asset Management Branch,

Mumbai to realise its Security Interest of M/s. Shrinivas Electricals GTD Private Limited within any suitable period of time as it deems fit to Hon'ble Bench

2. Registry as well as Applicant are directed to issue notice to the respondents clearly intimating the next date of hearing. The applicant shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.
3. Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.
4. Respondent may file reply after serving a copy on the other side within three weeks. List on **13.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)